
(2021) 05 SEBI CK 0135

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 337, 360 Of 2018, 525 Of 2019, Appeal No.396, 405 Of 2018, 562 Of 2019

Rajeev Bhanot & Ors

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 18-05-2021

Acts Referred:

Citation : (2021) 05 SEBI CK 0135

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : Somasekhar Sundaresan, Abishek Venkataraman, Yugandhara Khanwilkar, Joby Mathew, Anshuman Sugla, Arihant Agarwal, Tanya Gupta, Shyam Mehta, Manish Changani, Anubhav Ghosh, Ravishekhar Pandey

Judgement

1. A request for adjournment has been made on behalf of the appellants. Adjourned for the day. List on June 24, 2021.

2. Parties are directed to take instructions from the Registrar 48 hrs. before the date fixed in order to find out as to whether the matters would be

taken up for hearing through video conference or through physical hearing.

3. The present matters were heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor

a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on

behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally

signed copy sent by fax and/or email.